

Investment by Foreign Banks

3819. SHRI JANARDHANA POOJARY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that foreign banks are allowed to invest upto 61 per cent of their deposits wherever they like as against the upper limit of 27 per cent set for this purpose for Indian Banks;

(b) if so, whether Government are considering to issue directions to foreign banks to loan out significant portions of their funds for priority purpose, like development of Agriculture, small scale industries etc.; and

(c) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) All scheduled commercial banks including Foreign Banks are required to maintain cash reserve at the rate of 6% of demand and time liabilities in India plus 10% of the incremental demand and time liabilities accrued after 14-1-1977. In addition, all scheduled commercial banks including Foreign Banks are required to maintain statutory liquidity ratio in the form of eligible assets at the rate of 34% (raised from 33% with effect from 1-12-1978) of the total demand and time liabilities in India.

(b) and (c). The instructions/guidelines issued to Indian public/private sector banks by Reserve Bank for extending credit to Agriculture, Small Scale Industries and other priority sectors on liberalised terms have also been issued to the Foreign Banks. However, the Foreign Banks are mainly engaged in Import and Export Trade. In view of this, they have not been specifically asked to raise their priority sector advances to the same levels as in the case of Indian public/private sector banks.

Rotational Transfer in Defence Accounts Department

3820. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether the rotational transfer has been stopped in Defence Accounts Department;

(b) whether the transfer to ex-State is still continuing in the organisation of Controller of Defence Accounts, Patna disproportionately to the strength of employees of various States; and

(c) whether Government are contemplating a policy to keep the staff in their home State and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) and (c). The jurisdiction of C.D.A., Patna extends over several states and union territories. Various offices under the jurisdiction of C.D.A., Patna have been located to meet the needs of the Defence Organisations. All employees, not only of C.D.A., Patna, but the entire Defence Accounts Department, have thus All India service liability including field service. Hence, the question of deployment of staff of C.D.A., Patna on state basis does not arise. However, all efforts are made to keep the staff within their state as far as administratively feasible.

दिल्ली, बम्बई, मद्रास और कलकत्ता के हवाई
अड्डों में प्राग से क्षति

3821. श्री रामकुमार मीणा : क्या पर्यटन और
नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अन्तर्राष्ट्रीय हवाई
अड्डा, पालम में चार वर्षों से सहायक अग्निशमन अधि-
कारी के चार पद रिक्त पड़े हुए हैं और यदि हाँ, तो
इन आपात पदों को न भरने के क्या कारण हैं ;